

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 3057
(TO BE ANSWERED ON 16.03.2016)

CIC REMARKS

Ä3057. SHRI RAMDAS C. TADAS:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Information Commission (CIC) has recently made remarks on the office of Delhi Chief Minister on the RTI petition of Senior Citizens seeking to know the status of pension to employees of various departments;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the details of cases of complaints regarding harassment of RTI applicants received by the Government during the last two years and the current year; and
- (d) the steps taken by the Government for proper implementation of RTI Act and to give relief to RTI applicants from any harassment?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): The Central Information Commission in its adjunct order dated 10.02.2016 directed CPIO, Government of Delhi, Office of Chief Minister of Delhi to provide all the details regarding non-payment of pension to thousands of pensioners.

CIC is an autonomous statutory authority without being subjected to directions by any other authority under RTI Act.

(c) & (d): Some news have appeared in the press about alleged harassment of persons seeking information under the Right to Information Act. However, details of such cases are not centrally maintained.

The Act has an inbuilt system whereby a complaint may be filed with the concerned Information Commission and the Commission may impose penalty on the defaulting public information officer.
